

Dr. Triguna Sen: Unless, as I explained according to the Constitution, the Assembly passes a resolution, how can we do it?

Shri Kartik Oraon: You talk of social, cultural and emotional integration on the one hand and, on the other, you talk of special universities to be set up to specialise in the welfare problem. I would like to know from the hon. Minister as to whether he proposes to set up similar universities in other parts of the country; if so, may I know where they will be set up?

Dr. Triguna Sen: If there is a necessity, we will consider it.

Shri D. Amat: This university specialises in the welfare of the hill tribe. But I know when two students from Orissa belonging to the hill tribe, sons of Members of Parliament who are present here, approached the university authorities for admission they were refused admission. Then how do you say that it is for the welfare of the hill tribe?

Dr. Triguna Sen: I have not understood the question.

Mr. Speaker: What is there to answer? The Minister will consider it.

श्री रवी राय : अभी मंत्री महोदय बता रहे थे कि कमेटी की रिपोर्ट आ जाने के बाद इस विश्वविद्यालय की स्थापना में सुविधा होगी। इस विश्वविद्यालय में जो पहाड़ी इलाके के बच्चे हैं उनके लिए निःशुल्क शिक्षा देना अभी असम्भव है। लेकिन क्या मंत्री महोदय आश्वासन देंगे कि पहाड़ी इलाकों के जो बच्चे हैं उनको सबसिडी दे कर, सहायता दे कर उनको शिक्षा देने का इंतजाम किया जाएगा ?

Dr. Triguna Sen: I think at present there is a system by which the students of the hill areas who go to the Gauhati University are being educated free of cost. The provision is there.

Mr. Speaker: One hon. Member made some complaint about some admission or something.

Dr. Triguna Sen: If he writes to me, I will look into it.

Code of Discipline for Political Parties

***1234. Shri Ram Kishan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have under consideration any proposal to introduce a Code of Discipline for political parties; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.

श्री राम कृष्ण गुप्ता : होम मिनिसटर साहब ने पिछले दिनों पोलिटिकल पार्टियों के लीडर्स की एक मीटिंग इस विषय पर विचार करने के लिए बुलाई थी, क्या यह सही है ? अगर हां तो भिन्न-भिन्न पोलिटिकल पार्टियों के क्या व्यूज थे ?

Shri Y. B. Chavan: Only at the time of last General Elections, before the elections I had invited the leaders of the Opposition parties to work out some sort of a code of conduct for the purposes of the elections. Some political parties did respond and we worked out a code of conduct. I think, most of them tried to observe it.

Shri Ram Kishan Gupta: May I know what were the specific points that were discussed in that meeting?

Shri Y. B. Chavan: As I said, the main purpose was to work out some sort of a code of conduct during the election period.

Shri Shri Chand Goel: May I know whether the All-India Secretary of the Jan Sangh wrote to the Home Minister to convene a meeting of all the parties so that a common code not only for

the election period but for all times could be evolved and, if so, what is the reaction of the Government to that.

Shri Y. B. Chavan: As a matter of fact, this idea of having some sort of a code of conduct for all political parties was first discussed in 1961 in the National Integration Conference. Then, the matter was further discussed in another Council or Executive Council that was appointed by the National Integration Conference sometime in 1962. But I find that the matter is not further pursued.

Sir, it is not merely enough to have a code of conduct. Unless there is a desire of all the political parties to have a code of conduct unless there is the authority, the willingness and the will to implement the code of conduct, it is no use merely to have a code of conduct. We certainly feel that there should be a code of conduct. It may be merely an expression of view as far as the Government is concerned. I have no doubt that such a code of conduct will certainly help. But, I do not think, unless there is a desire of all the political parties to have a code of conduct, Government should take initiative with no results.

Shri Piloo Mody: I would like to know whether in the last code of conduct there was any regulation governing the facilities that Ministers got during the elections. For instance, in my constituency, while I was going around alone in a jeep, the hon. Home Minister came there with a cavalcade of seven automobiles with armed guards and 700 helmeted policemen accompanying him all over the place. I would like to know whether that was part of the code.

Shri Y. B. Chavan: I did go to the hon. Member's constituency. But I travelled in a private car. If there were policemen, possibly they were also to protect the hon. Member who was a candidate there.

श्री कंबरलाल गुप्त : मैं समझता हूँ कि चुनावों के बाद इस प्रकार के कोड की और भी ज्यादा जरूरत इसलिए हो गई है कि हम देखते हैं कि विशेषतः राज्यों में एक पार्टी के मੈम्बर दूसरी पार्टी में जा रहे हैं और दूसरी पार्टी के तीसरी में जा रहे हैं। इसका परिणाम यह भी होता है कि राज्य की सरकार तक बदल जाती है। कांग्रेस पार्टी ने यह तय किया था कि कोई भी आदमी फ्लोर को क्रॉस न करे, उसका ऐसा करने की इजाजत नहीं दी जाएगी।

Mr. Speaker: You are going astray now.

श्री कंबरलाल गुप्त : अब उसने अपना रुख बदल लिया है। इस चीज को ध्यान में रखते हुए कौन सा स्टेप सरकार उठाना चाहती है ताकि एक मੈम्बर इतनी आसानी से फ्लोर को क्रॉस न कर सके ?

Shri Y. B. Chavan: It is not a question that Government should take initiative in the matter. Personally, I do feel, as a political worker of a political party, that certainly such a code of conduct would be desirable. But I do not think that Government can take and should take an initiative in this matter.

Shri Bishwanath Roy: May I know whether any proposal is under the consideration of the Government for adopting some measures regarding a code of conduct, which might check false allegations by any political party against others.

Shri Y. B. Chavan: This is a desirable proposition of the hon. Member. Acharya Kripalani also has recently written an article in which he has pointed out the necessity of such a code. It is a question of all the parties not the Government.

Shri Surendranath Dwivedy: The Santhanam Committee had recommended that the sources of finance of

political parties should be made public and the audited accounts should also be published. May I know whether the Home Minister has discussed this aspect of the question with other political parties to devise some means as to how this could be done so far as the political parties functioning in this country are concerned?

Shri Y. B. Chavan: Only last week or the week before, there was a starred question in this House and I have explained the Government's attitude in this matter. The Santhana Committee has made a recommendation in this matter and this recommendation is under examination. We are awaiting the reaction of the Election Commission in this matter.

श्री एन. एम. जाजु मन्वी महोदय ने यह तो ठीक बताया है कि सिर्फ कोड का कान्ट्रॉल बनाने से काम नहीं चलने वाला है। क्या वह बनाया कि जब कोई कोड आफ कान्ट्रॉल का नाउना है तो उसका क्या मज्जा मिलनी चाहिए। क्या बि. एम. दुग्गा भी था—महाराष्ट्र में हम लोगों ने भात घर में एक कोड आफ कान्ट्रॉल बनाया, जिसमें वह भी गरीब थे लेकिन उसके बाद कांग्रेस पार्टी ने उसको तोड़ा और हम कुछ भी न कर पाए? मैं मन्वी महोदय से यह भी पूछना चाहता हूँ कि जो एचार्जिटी वह बनाना चाहते हैं क्या उसका कोई स्वरूप उनके सामने है।

Shri Y. B. Chavan: The hon. Member has made a reference to certain specific things. Though this does not concern this question, I gave an explanation to him. He made a reference to the code of conduct at Bhatnagar. It was not broken because the Congress Party in that very meeting itself has sought a permission after the movement of Samyukta Maharashtra Parishad, the whole political life was completely changing and so till 1962.

Shri S. M. Joshi: After 1962 you have broken it.

Shri Y. B. Chavan: I have not broken it.

Shri Hem Barua: In view of the fact that political turn coatism has almost become a dharma with the modern Indian democracy after the last elections—every morning you hear of Haryana Cabinet getting expanded, one morning got up and saw that six Ministers had been included to in the Haryana Ministry and this morning I find that another Minister has been included—may I know whether the hon. Home Minister, as an outstanding leader of an outstanding party, is going to take an initiative in this matter in the direction of preserving or maintaining certain code of conduct in this particular matter. He must show the example his Party must show the example. I want to know whether he is going to do it or not.

Shri Y. B. Chavan: It is not a question of merely my wishing or desiring it. It is a question of creating the will in the political life of the country and for this all the political parties will have to take the initiative and will have to observe the code of conduct.

Shri D. C. Sharma: May I know if the hon. Minister is aware of the fact that his hon. predecessor, Mr. Gulzarilal Nanda, devised several codes of conduct and put them forth also. May I know if he has seen now those codes of conduct have worked and after having seen them, will he not be in a position to formulate a code of conduct which can put an end to the allegations put forward by those hon. members?

Shri Y. B. Chavan: No answer.

Mr. Speaker: No answer Mr. Sezhiyan.

Shri Sezhiyan: The introduction of a code of discipline to various political parties has become a desirable aspect to keep the purity and the high standard of democracy. But the pernicious aspect of the Indian democracy is the atmosphere which is created by the

companies' contribution to the political parties. I want to know whether Government has got any proposal under consideration to stop completely the companies' contribution to political parties.

Shri Y. B. Chavan: This is also one of the recommendations of the Santhanam Committee and this is exactly what I have said. This is being considered and examined in different Ministries. Particularly, we are awaiting the views of the Election Commission in this matter.

Shrimati Sushila Rohtagi: In view of the increasing occurrence of crossing the floor and defections in various political parties, would Government consider the desirability or the necessity of the people concerned re-seeking election, if they intend to join a new party before they actually join it?

Shri Y. B. Chavan: Nowadays, crossing the floor has become a parliamentary privilege, perhaps. I really do not know whether we could do anything in the matter. But if a person has gone to the people with one mandate and got elected, in case he changes it, it is certainly desirable that he seeks another election.

Shri Hem Barua: We can amend the Constitution for the purpose.

Mr. Speaker: Now, the all-Party Member Shri Yashpal Singh.

श्री यशपाल सिंह : मैं तो देश का आदमी हूँ, मैं तो पचास करोड़ जनता का आदमी हूँ। मैं किसी पार्टी का आदमी नहीं हूँ।

मानव धर्म के सिद्धान्त सब पर लागू होते हैं। मानव धर्म सच्चाई और ईमानदारी पर आधारित है और वह बड़े से बड़े अधिकारी से लेकर चपरासी तक पर लाजिम है। इसलिए नई राजनैतिक पार्टी में शामिल होने के लिए किसी नई आचार-संहिता का सवाल कहाँ पैदा होता है? जो काम मानव धर्म के विरुद्ध है, उसके निषेध के लिए किसी आचार-संहिता की आवश्यकता नहीं है। अगर मैं

कांग्रेस को हरा कर इस संदन में आया हूँ और अब कांग्रेस पार्टी में शामिल होना चाहता हूँ, तो यह मेरी धार्मिक ड्यूटी है कि पहले मैं एम० पी० शिप में इस्तीफा दे और नये सिरे से जनता का विश्वास प्राप्त करूँ। भगवान् अथवा मानव-धर्म मुझे जनता के साथ विश्वासघात करने की इजाजत नहीं देते हैं। मानव-धर्म के सिद्धान्त सब के लिए यक़्ता हैं। इस लिए राजनैतिक पार्टियों के लिए किसी नई आचार-संहिता की जरूरत कहाँ पड़ती है?

Shri Y. B. Chavan: I agree with the hon. Member but I hope he would start it with his own State first charity begins at home, and if he gives this advice to some of the people who have left the Congress in UP, possibly, things would be starting well.

Shri Ranga: In view of the fact that our people are by and large power-oriented and fortunately, the one-party Governments of all the State Governments has come to be broken, would Government give some careful consideration to the suggestion made by our party as well as the other parties that a few months before the elections, the party in power should resign from office and make way for the President's rule so that at the time of the elections, no single party would have any advantage?

Shri Y. B. Chavan: I do not think that that is an acceptable suggestion because nowhere is it observed in a parliamentary democracy.

Shri Manoharan: We can set an example. Why should it not be observed here?

Shri Bedabrata Barua: Recently, the tendency to blame the Centre for all the ills and difficulties of the States has reached such proportions as to injure the fabric of Indian unity. Will the hon. Minister, therefore, consider the question of convening a meeting of all the political parties and also the State Governments so as to lay down rules regarding the financial allocations etc. that would be satis-

factory to all the States so that there would be no cause for grievance whatsoever and the Centre would not be blamed for what happens in the States

Mr. Speaker: That has no bearing on the main question

श्री जगन्नाथ राव जोशी : प्रजातन्त्र केवल कोरे सिद्धान्तों के भरसे नहीं चल सकता है। अगर प्रजातन्त्र के सिद्धान्तों को कार्यान्वित करके अच्छी धीरे स्वस्थ परम्पराये स्थापित की जायें, तभी प्रजातन्त्र चल सकता है। इस सम्बन्ध में अधिकारारूढ पक्ष की विशेष जिम्मेदारी है। इसी मदन में 7 नवम्बर, श्री दुर्बेटना को लेकर राष्ट्रीय स्वयं सेवक सघ और जनसघ के खिलाफ कुछ खास इल्जाम लगाए गए थे। बाद में जांच में यह पता चला कि उस दुर्बेटना में इन दानों दलों का कोई हाथ नहीं था। तो क्या मन्त्री महोदय का यह कर्तव्य और दायित्व नहीं है कि वह अपने मन की भावना को प्रकट करके समा-याचना करे और इस सबन को बताये कि मैंने जो आरोप लगाया था, वह ठीक नहीं था ?

Shri Y. B. Chavan: No, I cannot make that statement.

वैदेशिक लेख कम्पनियों में छंटनी

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* 1235 श्री हुकम चन्द कछवाय :

श्री जगन्नाथ राव जोशी :

श्री जनार्दनन :

श्री बालुदेवन नायर :

क्या श्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि -

(क) क्या विदेशी तेल कम्पनियों में छुट्टी के बारे में जांच करने के लिये नियुक्त की गई समिति ने मर्भा विदेशी तेल कम्पनियों के बारे में जांच कर ली है,

(ख) यदि हा तो उसका स्वीरा क्या है, और

(ग) यदि नहीं, तो इसके द्वारा कच्चा प्रतियोग प्रस्तुत करने में कितना समय सब्सिडी की सम्भावना है ?

कम तथा पुनर्वास मंत्री (श्री हार्थी) :

(क) और (ख) यह धार्योग 4 जून, 1967 ही को स्थापित किया गया। धारा है कि वह अपना कार्य शीघ्र ही प्रारम्भ कर देगा।

(ग) इस धार्योग को अपनी रिपोर्ट छ महीने के अन्दर प्रस्तुत करने के लिए कहा गया है।

श्री हुकम चन्द कछवाय : क्या सरकार इस बात पर विचार कर रही है कि मुबराय और गौहाटी में जो नई कम्पनियां बन रही हैं, उनमें इन विदेशी तेल कम्पनियों से छाटे जाने वाले कर्मचारियों को काम दिनाबा जाये ?

श्री हार्थी : वे सरकार की कम्पनियों तो नहीं है, लेकिन रिट्रिबुमेंट में जो लोग फ़ालतू करार दिये जायेंगे, उन को दूसरी जगह रखने के लिये कम्पनियों को जरूर कहा जायेगा।

श्री हुकम चन्द कछवाय : माननीय मन्त्री ने बताया है कि 6 महीने में रिपोर्ट धार्येनी, जाच चल रही है। रिपोर्ट आने के बाद उसे कार्य में लाने के लिये कितना समय लगेगा ?

श्री हार्थी : जितना कम समय लगे, उतना।

श्री जगन्नाथ राव जोशी : कमेटी की जो टर्मज फ़ाफ़ रेफ़रेन्स प्रनी हैं, उसमें छटनी न हो, इस दृष्टि से जा मजदूर है उनको अपने कामों के बारे में कोई धार्यवस्ती यानी गारन्टी मिले, क्या इस बात का कोई सुझाव धार्या है ?

श्री हार्थी : ऐसा सुझाव धार्या है। लेकिन गारन्टी के बारे में आयल कम्पनीज ने कहा है कि वे लोग वासन्दी रिट्रिबुमेंट नहीं करिये, लेकिन जहा कोई जगह सरप्लस हो, वह उन